

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. C.S.DIAS

FRIDAY, THE 24TH DAY OF APRIL 2020 /4th VAISAKHA 1942

IN BAIL APPLICATION 7408/2018

(CRIME NO**2411**.OF 2018 OF **KOTTIYAM** POLICE STATION, **KOLLAM** DISTRICT

PETITIONER:

SHRI. NAHAS,
AGED 39 YEARS
S/O.SAINULABDIN, NOUFAL MANZIL,
NADAKKAL, VARINJAM, ADUTHALA
KOLLAM.

BY ADVS.
SRI.M KIRAN LAL
SRI.MANU RAMACHANDRAN

RESPONDENT:

1 THE STATE OF KERALA THROUGH STATION HOUSE OFFICER,
KOTTIYAM POLICE STATION,
KOLLAM DISTRICT
REPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA
PIN 682 301

2 HARI,
Addl.R S/O SURENDRAN PILLAI,
2 THIRUVATHIRA, HARIHARAPURAM DESOM,
KOTTIYAM, KOLLAM, 691 571
(ADDITIONAL R2 IS IMPEADED AS PER ORDER DATED
21.12.2018 IN CRL.MA.01/2018

SRI.M.R.ARUNKUMAR-SC, SRI.M.V.ANANDAN-SR.GP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION AND THE
COURT ON 24.04.2020 THE SAME DAY DELIVERED THE FOLLOWING:

ORDER

This is an application filed under Section 482 of the Code of Criminal Procedure by the petitioner in BA No. 7408/2018 before this Court.

2. This court by its order dated 14.06.2020 allowed the above bail application, directing the petitioner to appear before the investigating officer on 22.01.2020.

3. According to the petitioner, as he was out of station and the above order was not communicated to him, he was unable to surrender before the Investigating Officer, as directed. Hence he seeks a weeks time to appear before the Investigating officer in compliance with the order.

4. Heard the learned counsel for the petitioner and the learned Public Prosecutor via video-conferencing.

5. The learned counsel for the petitioner submitted that counsel was unable to communicate the order to the petitioner as he was out of station. At present the petitioner is at Kollam and he is ready to appear before the

Investigation Officer as directed by this Court. Hence another opportunity be given to the petitioner to appear before the Investigating Officer.

6. This application is not opposed by the learned Public Prosecutor.

Having regard to the facts and circumstances of the case, I deem it appropriate to grant the petitioner one more opportunity to appear before the Investigating Officer. The petitioner shall appear before the investigating officer on or before 05.05.2020 in compliance with the order, failing which the order in BA No.7408/2018 dated 16.01.2020 passed by this court shall stand recalled.

C.S.DIAS, JUDGE

SM